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were in-charge of investigations of various scams?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS (SHRI. S.R. BALASUBRAMONIYAN): (a) No, Sir.

(b) The officer was transferred in August, 1996 to Madras.

(c) The orders dated 16.8.1996 of the Hon'ble Supreme Court of India do not disclose such a thing.

(d) At present, Government approval is not required.

अमरनाथ यात्रा त्रासदी की उच्छ स्तरीय जॉच 3901. भी झिब चरण सिंह: भी गोविन्दराम मिरी:

क्या प्रमान मंत्री यह बताने की कृपा करेंगे किः

(क) क्या अमरनाथ यात्रा त्रासदी की अब तक कोई उच्चस्तरीय जांच कराई गई है:

(ख) यदि हां, तो उसके निष्कर्ष क्या हैं; और

(ग) यदि नहीं, तो इसके क्या कारण है?

कामिंक, लोक शिकायत तथा पेंशन मंत्रालय में राज्य मंत्री (झी एस॰आर॰ बालासुब्रहमण्यम); (क) जी नहीं, श्रीमान्

(ख) और (ग) प्रश्न नहीं उठता है।

C.I.T. in Minimum Common Programme

3902. SHRIMATI ANANDIBEN JETHABHAI PATEL: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether it is a fact that the Minimum Common Programme announced by Government has not mentioned about the C.I.T. in this programme;

(b) if so, the reasons therefor;

(c) whether the C.I.T. programme has been disbanded, and

(d) if not, what are the reasons that there is no provision for allocation of

funds under this programme in the Budget for the year 1996-97?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI YOGINDER K. ALAGH): (a) to (d) It is not clear as to what C.I.T. means. In the absence of clarity Planning Commission is unable to answer the question.

Poverty and Starvation among Tribals

3903. SHRIMATI VEENA VERMA: SHRI RAJUBHAI A. PARMAR: SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE:

Will the Minsiter of RURAL AREAS AND EMPLOYMENT be pelased to state:

(a) whether it is a fact that even after nearly half a century since the countrybecame independent, there still exists certain areas where poverty and starvation still prevail amongst tribals and other backward people such as in Maharashtra, Orissa and Madhya Pradesh;

(b) if so, whether Government have identified such pockets and areas and the people afficted with abject poverty and starvation if so, details of the areas in-Orissa and other States so identified; and

(c) what steps have been and are being taken to ameliorate the livilng condition of these people?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS & EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA): (a) It is a fact that poverty exists in the tribal and backward areas of the Maharashtra Orissa and Madhya Pradesh. However the Government has not received reports on starvation in these areas.

(b) The Employment Assurance Scheme which is meant to provide

employment on demand fir being implemented in 218, 250, 340 blocks of Maharashtra, Orissa and Madhya Pradesh respectively. Apart from this, JRY is also udner implementation in all over the country including these States.

(c) In the case of Orissa considering the kind of racute poverty prevailing in three districts i.e. Koraport, Bolangir and Kalahandi, a long term action plan has been prepared by the State Government of tackle poverty in these districts on a time bound manner. To ameliorate living condition of poor people, poverty alleviation schemes like Jawahar Rozgar Yojana (JRY), Employment Assurance Scheme (EAS) and Integrated Rural Development Programme (IRDP) are being implemented in the country including the States Maharashtra, Orissa and Madhya Pradesh.

Factories in residential Colonies of Delhi

3904. SHRI GYAN RANJAN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a large number of fabrication and allied factories are being run unauthorisedly in some residential colonms of Delhi, causing a great nuisance and hardships to the residents;

(b) if so, the number of such factories running in residential colony of Govind Puri;

(c) whether Government have issued licences for these factories: and

(d) if not, what steps are being taken for closing down these factories and for shifting them to the industrial areas:?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT) (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) As per the survey conducted by MCD in 1995, approximately 589 such factories are running in Govind Puri.

(c) Licences have been issued by MCD in 98 cases.

(d)At present no licence is being issued/renewed to any industry in residential area by MCD as per the order of the Supreme Court. The Chief Secretary, Government of NCT of Delhi has constituted a High Power Committee under the Chairmanship of Principal Secretary-Cum-Commissioner (Industries) to consider cases, for gram of permission to run industries in residential areas as per the orders of the Supreme Court. The industries operating in residential areas which fail to obtain the No Obejction Certificate from the High Power Committee shall be stopped from operating in the Residential areas with effect from 1.1.97.

Clearance of Power Projects of Gujarat

3905. SHRI AHMED PATEL: Will the PRIME MINISTER be pleased to state:

(a) the number of proposals received by Government from the Gujarat Government for setting up of power projects during the last three years for according techno-economic clearance of Central Electricity Authority, giving the year-wise details thereof;

(b) whether Government have cleared all the proposals received from the State;

(c) if not, the reasons therefor; and

(d) what action Government have taken to expedite clearance of those proposals?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES S. VENU-(DR. GOPALACHARI): (a) to (d) 14 Proposals for setting up of thermal power projects have been received in the Central Electricity Authority (CEA) from the Government of Gujarat/Private Companies duting the last 3 years. The year wise details of these projects